

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 90/(MAH)/2014
CA No. 26/2015

CORAM:

Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

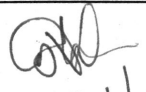
ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 21.02.2017

NAME OF THE PARTIES: Mr. Mukesh Kothari

V/s.

M/s. Jetex Carborators Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397-398 of the Companies Act 1956 and
241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1/	VISHNU SHRIRAM	Advocate for Respondents	 21/2/2017

ORDER

C.A. No. 26/2015 in T.C.P. No. 90/397-398/CLB/MB/2014

For having the Respondent Counsel reported that the Petitioner informed them that relative of the arguing Counsel has expired. On this reason, at request of the Respondent Counsel, list this matter for final hearing on 17.03.2017.

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial).

Sd/-

V. NALLASENAPATHY
Member (Technical).